

(1)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP 391/2005
OA 2102/2003**

New Delhi, this the 29th day of November, 2005

**HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)**

Programme Staff Welfare Association
Of All India Radio & Doordarshan, (Registered)
Through its President Sh. Pramod Mehta
11, Annex, Broadcasting House, All India Radio,
Sansad Marg, New Delhi.

.....Petitioner

(By Advocate Shri Yash Pal for Ms. Priyanka Mitra)

VERSUS

Union of India & Ors. through :

1. Sh. S.K. Arora,
Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan, New Delhi.
2. Sh. Brijeshwar Singh
Director General
All India Radio,
Akashvani Bhawan, Sansad Marg,
New Delhi.
3. Shri Naveen Kumar
Director General,
Doordarshan,
Mandi House, New Delhi.
4. Smt. Grace Kujur
Dy. Director General (Programme)
All India Radio,
Akashvani Bhawan, Sansad Marg,
New Delhi.
5. Sh. M.K. Pandey,
Section Officer, Prasar Bharati,
PTI Building, Sansad Marg,
New Delhi.

.....Respondents.

(By Advocate Shri Rajeev Sharma)

O R D E R (ORAL)

By Shri V.K. Majotra, Vice-Chairman (A):-

Learned counsel for respondents pointed out that Writ Petitions
No.22174/75 of 2005 against the Tribunal's orders dated 17.2.2005 in OA

VK

2102/2003 and RA 196/2004 are pending for consideration with the Hon'ble High Court and applicant therein has given an assurance that he will not press CP herein. Learned counsel for applicant has accepted the contention made on behalf of respondents.

2. In the light of the above, CP is disposed of and notices to respondents are discharged with liberty to revive the same, if necessary as and when the orders of the Hon'ble High Court are passed.



(Mukesh Kumar Gupta)
Member (J)

/gkk/



(V.K. Majotra)
Vice-Chairman (A)

29.11.05